

FORM A
Public Announcement

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

FOR THE ATTENTION OF THE CREDITORS OF ESPO DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	ESPO DEVELOPERS PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	March 10, 2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC175044
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Flat No. 224A, 2nd Floor Devika Tower, 6, Nehru Place, New Delhi – 110019
6.	Insolvency commencement date in respect of corporate debtor	29/09/2026 (Order received by IRP on 30/09/2026)
7.	Estimated date of closure of insolvency resolution process	28/03/2027
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ashok Mittal Regn No: IBBI/IPA-001/IP-P-02549/2021-2022/13889
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra, 400063 Email Id: ashokmittal2020@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra, 400063 Process Specific Email Id: cirp.espo@gmail.com
11.	Last date for submission of claims	13/10/2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	N.A.
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra, 400063

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the **ESPO DEVELOPERS PRIVATE LIMITED** on September 29, 2026. (Date of receipt of order by Interim Resolution Professional is September 30, 2026).



The creditors of ESPO DEVELOPERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before October 13, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



A handwritten signature of Ashok Mittal, consisting of a stylized 'A' followed by a series of loops and a final 'C' shape.

Ashok Mittal

Interim Resolution Professional

In the matter of ESPO DEVELOPERS PRIVATE LIMITED

IBBI Regn. No. IBBI/PA-001/IP-P-02549/2021-2022/13889

AFA Valid upto: 31/12/2026

Date: October 2, 2026

Place: New Delhi

GOVERNMENT OF MEGHALAYA

EDUCATION DEPARTMENT

No.EDN.124/2026/29

Dated Shillong, the 30th September, 2026

PUBLIC NOTICE

Conduct of examinations and academic progression of existing enrolled students of CMJ University, Meghalaya

With reference to the UGC letter D.O.No.8-21/2010(CPP-I/PU)/78587, dated 02-09-2026, the office of the Administrator, under the Government of Meghalaya, is directed to inform all students of CMJ University as follows:-"All students presently studying Diploma, Undergraduate and Postgraduate programmes at the University may be allowed to appear in examinations conducted under the supervision of an external agency/ third party, under the overall responsibility of the State Education Department."

Therefore, students are required to complete the form to submit their personal details for the examination using the QR code provided. Failure to submit the details will hinder the examination process, as these details are needed to arrange examinations with third-party institutions. The form link will remain active to accept responses until 01-11-2026.

Link - <https://forms.gle/3aMvVWX2DxnNSzv5>



Sd/-

Administrator of CMJ University, Meghalaya & Joint Secretary to the Govt. of Meghalaya Education Department

MIPR No. : 1769
Dated : 30-09-2026

PUBLIC NOTICE

Amalgamation of Resilient Payments Private Limited, a RBI-authorised Payment Aggregator, with Resilient Innovations Private Limited

(Issued pursuant to RBI circular CO.DPSS.POLC.No.S-590/02-14-006/2022-23 dated July 04, 2022)

RESILIENT PAYMENTS PRIVATE LIMITED

(“RPPL” / “Transferor Company”)

CIN : U72900DL2012PTC32516

Registered Office: 3rd Floor, Ramnath House, 18, Community Centre, Opp. Jet Airways, Yusuf Sarai, New Delhi-110049

RESILIENT INNOVATIONS PRIVATE LIMITED

(“RIPL” / “Transferee Company”)

CIN : U74999DL2018PTC331205

Registered Office: 3rd Floor, Ramnath House, 18, Community Centre, Opp. Jet Airways, Yusuf Sarai, New Delhi-110049

Notice is hereby issued pursuant to Paragraph 3(i), Annex-1 of the ‘Requirement for obtaining prior approval in case of takeover/acquisition of control of non-bank PSOs and sale / transfer of payment system activity of non-bank PSO’ bearing reference no. CO.DPSS.POLC.No.S-590/02-14-006/2022-23 issued by the Reserve Bank of India (RBI) dated July 04, 2022.

1. RPPL is a non-bank entity authorised by the RBI under the Payment and Settlement Systems Act, 2007 to operate as an Online Payment Aggregator vide Certificate of Authorisation No. 225/2025 dated April 08, 2025. RPPL is a wholly owned subsidiary of RIPL.

2. The Board of Directors of RPPL and RIPL have approved Scheme of Amalgamation of RPPL with and into RIPL on April 07, 2026 and April 09, 2026 respectively.

3. **Intention and reasons:** The amalgamation is intended to consolidate the group's payment aggregator business (both online and physical) in a single entity, simplify the corporate structure, and reduce duplication of administrative and compliance costs. On the Scheme taking effect, RPPL will stand dissolved without winding up, and its undertaking, assets, liabilities, contracts and employees will vest in RIPL.

4. Further-more, RBI, Department of Payment and Settlement Systems, vide its letter CO.DPSS.AUTH.No.S1377/02-27-004/2025-26 dated March 23, 2026, has conveyed its no objection.

5. The Regional Director (Northern Region-1), Ministry of Corporate Affairs, New Delhi, has confirmed the Scheme vide order F. No. RDN/R/233/AC5068016/2026 dated September 29, 2026.

6. The proposed amalgamation will be effected on **or after October 17, 2026**, being not less than 15 calendar days from the date of publication of this notice.

7. Any person seeking any clarification(s) and/or having any objection(s) to the Proposed Transaction may write to the Company within 15 (fifteen) days from the date of this notice, addressed to the Company Secretary of RIPL, at the registered office of the RIPL or email at legal_support@bharatpe.com

For Resilient Payments Private Limited

Sd/-

Sandeep Govind Indurkar

CEO & Director

Place : New Delhi

Date : 02.10.2026

For Resilient Innovations Private Limited

Sd/-

Nalin Negi

CEO & Director

Capital Small Finance Bank

Capital Small Finance Bank Limited

H.O: MIDAS Corporate Park, 3rd Floor, 37 G.T. Road, Jalandhar City

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas the undersigned being the authorized officer of the Capital Small Finance Bank Limited, under the Securitization and Reconstruction of the financial assets and enforcement of security interest (Act, 2002 (54 OF 2002)) and in exercise of powers conferred under section 13(12) read with rule 9 of the security interest (Enforcement) rules, 2002 issued demand notice dated **10-12-2025** calling upon the borrowers **1. Mr. Neeraj Raheja** S/o Govind Raheja R/o H. No. 1403, Near Sanatan Dharan Mandir Wali Gali, Jawahar Colony, Faridabad, Haryana -121001. **2. Mrs. Kanta Raheja** W/o Govind Raheja alias Govind Saran R/o H. No. 1403, Near Sanatan Dharan Mandir Wali Gali, Jawahar Colony, Faridabad, Haryana -121001. (hereinafter referred to as **Borrowers**) to repay the amount outstanding in **LAP/013602004488 of Rs. 13.73,411/-** as on the date of Demand Notice within 60 days from the date of said notice.

The borrowers having failed to repay the entire outstanding amount, notice is hereby given to the borrowers and Guarantor and the public in general that the undersigned has taken symbolic possession of the property described herein below in exercise of powers conferred on him/her under section 13(4) of said act read with Rule 9.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured asset.

The borrowers and Guarantor in particular & the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of the **Capital Small Finance Bank Limited for an amount outstanding in LAP/013602004488 of Rs. 13.73,411/- along with future interest w.e.f. 10-12-2025.**

DESCRIPTION OF IMMOVABLE PROPERTY

Primery Security: Equitable mortgage of immovable Property:-All the part and Parcel of Property (Plot No.1403), area measuring 71 Sq. Yard, situated at Waka Muja Saran (Jawahar Colony), N.I.T. Tehsil and District Faridabad, Haryana owned by Mrs. Kanta Raheja W/o Govind Saran vide Transfer deed bearing Kharsa No. 55/11 document no. 18934 Book No. 1 Dated 22-02-2012 registered in the office of Sub Registrar Faridabad. Boundary as per sale deed EAST: Plot of Kewal Kishor, WEST: Rasta 15 feet, NORTH: Plot No. 1404, SOUTH: Remaining portion of Plot

Place : Faridabad
Dated: 30.09.2026
Sd/- Authorized Officer

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF ESPO DEVELOPERS PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	ESPO DEVELOPERS PRIVATE LIMITED
2. Date of incorporation of corporate debtor	March 10, 2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, New Delhi
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U45400DL2008PTC175044
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Address: Flat No. 224A, 2nd Floor Devika Tower, 6, Nehru Place, New Delhi - 110019
6. Insolvency commencement date in respect of corporate debtor	29/09/2026 (Order received by IRP on 30/09/2026)
7. Estimated date of closure of insolvency resolution process	28/03/2027
8. Name and registration number of the insolvency professional acting as interim resolution professional	Name: Ashok Mittal Regn No: IBBI/IPA-001/IP-P-02549/2021-2022/13889
9. Address and e-mail of the interim resolution professional, as registered with the Board	Registered Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra, 400063 Email Id: ashokmittal2020@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Process Specific Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra, 400063 Process Specific Email Id: cirp.espo@gmail.com
11. Last date for submission of claims	13/10/2026
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional (IRP)	N.A.
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address: S-138, B Wing, Express Zone Mall, Western Express Highway, Goregaon East, Mumbai Suburban, Maharashtra, 400063

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench has ordered the commencement of a corporate insolvency resolution process of the ESPO DEVELOPERS PRIVATE LIMITED on September 29, 2026. (Date of receipt of order by Interim Resolution Professional is September 30, 2026).

The creditors of ESPO DEVELOPERS PRIVATE LIMITED are hereby called upon to submit their claims with proof on or before October 13, 2026, to the Interim Resolution Professional at the address mentioned in entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Ashok Mittal

Interim Resolution Professional

In the matter of ESPO DEVELOPERS PRIVATE LIMITED

IBBI Regn. No. IBBI/IPA-001/IP-P-02549/2021-2022/13889

AFA Valid upto: 31/12/2026

GOVERNMENT OF MEGHALAYA

OFFICE OF THE DIRECTOR OF HEALTH SERVICES

MEDICAL EDUCATION & RESEARCH (DME), MEGHALAYA, PASTEUR HILLS, SHILLONG

Email ID: pasteurinstitutehill@gmail.com Tel.Ph.No.: (0364) 2591510 / 9485106663

No.DHSME&R/215/USTM/BAMS/2026/6606 Dtd. Shillong, the 29th September, 2026

NOTICE

This is for the general information to all candidates that the Result of the 1st Round Counselling of Admission into the 1st Year BAMS course to the IA Ayurvedic Medical College (IAMC), USTM for the A.Y. 2026-27, vide Advertisement No.DHSME&R. 215/USTM/BAMS/2026/5475 dated, Shillong the 8th September, 2026 is hereby declared in order of merit in the respective categories.

For details Candidates are requested to visit the official Government website www.meghealth.gov.in

Sd/-

Director of Health Services

Medical Education & Research (DME)

Meghalaya, Pasteur Hills

MIPR No. : 1778
Dated : 30-09-2026

जम्मू एवं कश्मीर ग्रामीण बैंक

JAMMU AND KASHMIR GRAMEEN BANK

Scheduled Bank Owned by Government

Ref. No. : JKGB/DAC/2026-27/5065 Dated: 01 Oct 2026

TENDER NOTICE

Jammu and Kashmir Grameen Bank hereby invites sealed proposals from eligible, technically competent and commercially competitive Service providers for Supply, Implementation & Maintenance of Enterprise Fraud Risk Management (EFRM) Solution and Software Solution integrated with the National Cyber crime Reporting Portal (NCRP) for real-time cyber crime complaint reporting under the I4C Framework for a period of 05 years. The RFP document is available at Bank's website www.jkgrameen.bank.in/tenders from 01 Oct 2026 to 21 Oct 2026. For more information, please visit www.jkgrameen.bank.in.

Sd/-

General Manager IT

Head Office: Near Fruit complex Narwal, Jammu-180006
Ph.: 8899006459 / 9103995267 Email-Id: helpdesk@jkgb.bank.in

Form No.-1

DEBTS RECOVERY TRIBUNAL, LUCKNOW.

(Area of Jurisdiction part of Uttar Pradesh)

600/1, LUCKNOW UNIVERSITY ROAD

NEAR HANUMAN SETU, Mandir LUCKNOW,

D.R.C. NO. 1115/2023/Lko.

(Notice under Rule 2 of the second schedule to the Income Tax Act, 1961 read with Section 29 of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993)

Bank of Baroda Vs M/s. Fajru Handlooms Darsi Nirmata & Others To,

1. M/s. Fajru Handlooms Dari Nirmata, Through its Proprietor Sri Fajru, S/o Mr. Deen Mohammad, Vill- Daula Rajpura, Post - Til Begumpur, District Gautam Budh Nagar.

2. Mr. Fajru, S/o Mr. Deen Mohammad, R/o Daula Rajpura, Post Til Begumpur, District Gautam Budh Nagar.

3. Mr. Sharif, S/o Sri Abdul Ahmed, R/o House No. 28, Mohalla Saray Alio, Tehsil Khurja-203131, District BulandShahr.

-----DEFENDANTS

1- Whereas a recovery certificate passed in O A No. 909 of 2018 dated 7/02/2023 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs.27,52,230 /- along with Interest @10% per annum with monthly rest from the date of filing the application till full realization along with cost, Jointly and Severally.

2- You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institution Act, 1993.

3- You are hereby ordered to declare on affidavit the particulars of assets on or before 01/02/2027

4. You are hereby ordered to appear before the undersign on 01/02/2027 at 10.30 A.M.

COST

Amount of Application Fees-Rs. 30,000/-

Legal Expenses

Miscellaneous Expenses

Given under my hand and seal at Lucknow on this 21st Day of September 2026.

Recovery Officer-1
D.R.T. Lucknow

Form No.-1

DEBTS RECOVERY TRIBUNAL, LUCKNOW.

(Area of Jurisdiction part of Uttar Pradesh)

600/1, LUCKNOW UNIVERSITY ROAD

NEAR HANUMAN SETU, Mandir LUCKNOW,

D.R.C. NO. 511/2023/Lko.

(Notice under Rule 2 of the second schedule to the Income Tax Act, 1961 read with Section 29 of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993)

Bank Of Baroda Vs M/s Chand Handloom and another To,

1. M/s. Chand Handloom Dari Nirmata, through its proprietor Sri Chand Mohammad, S/o Mr. Deen Mohammad, H.No.- 81, Daula Rajpura, District Gautam Budh Nagar.

2. Mr. Chand Mohammad, S/o Mr. Deen Mohammad, R/o H.No. 81, Daula Rajpura, District Gautam Budh Nagar.

3. Mrs. Reshma, W/o Mr. Chand Mohammad, R/o H.No. 81, Daula Rajpura, District Gautam Budh Nagar.

4. Mr. Sharif, S/o Sri Abdul Hamid, H.No. 81, Daula Rajpura, District Gautam Budh Nagar.

-----DEFENDANTS

1- Whereas a recovery certificate passed in O A No. 1646 of 2018 dated 21/11/2022 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs.41,02,135 /- along with Interest @10% per annum with monthly rest from the date of filing the application till full realization along with cost, Jointly and Severally.

2- You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institution Act, 1993.

3- You are hereby ordered to declare on affidavit the particulars of assets on or before 18/02/2027

4. You are hereby ordered to appear before the undersign on 18/02/2027 at 10.30 A.M.

COST

Amount of Application Fees-Rs. 44,005/-

Legal Expenses

Miscellaneous Expenses

Given under my hand and seal at Lucknow on this 29th Day of September 2026.

Recovery Officer-1
D.R.T. Lucknow

ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. (ACRE)

CIN : U65993DL2002PLC115769

Regd. Office : 14th Floor, EROS Corporate Tower, Nehru Place, New Delhi-110019

Email : acre.ac@acreindia.in, Website : www.acreindia.in

Corporate Office : Unit No. 502, C Wing, ONE BKC, Plot No. C – 66, G – Block, Bandra Kurla Complex, Mumbai – 400051. Tel : 022 68643101

POSSESSION NOTICE

(For immovable property)

Whereas,

The undersigned being the Authorized Officer of **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. (CIN:U65993DL2002PLC115769)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated **02.12.2025** calling upon the Borrower(s) **ISRAR AHMED ALIAS ISRAR AHMED KHAN, RAZIA BEGUM ALIAS RAJIA and FARID AHMED (GUARANTOR)** to repay the amount mentioned in the Notice Rs. **18,23,463.96 (Rupees Eighteen Lakhs Twenty Three Thousand Four Hundred Sixty Three and Paise Ninety Six Only)** against Loan Account No. **HHLRHD00272756** as on **02.12.2025** within 60 days from the date of receipt of the said notice.

Further the **Assets Care & Reconstruction Enterprise Ltd. (“ACRE”)** acting in its capacity as trustee of **ACRE 102 TRUST** has assigned all its rights, title and interest of the above loan account in favor of **Assets Care & Reconstruction Enterprise Ltd. (“ACRE”)** acting in its capacity as trustee of **ACRE 180 TRUST** by way of an Assignment Agreement dated **23.06.2025**.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **26.09.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.** for an amount of being **Rs. 18,23,463.96 (Rupees Eighteen Lakhs Twenty Three Thousand Four Hundred Sixty Three and Paise Ninety Six Only)** as on **02.12.2025** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF BUILT-UP PORTION ON FIRST FLOOR, ADMEASURING AREA 50 SQ. YARDS. I.E. PLINTH OR COVERED AREA MEASURING 41.805 SQ. MTRS. WITHOUT ROOF RIGHTS, PART OF PROPERTY BEARING NO. PLOT NO. J-3/ 52, OUT OF RECT NO. 13, KILLA NO. 55, AT J-EXTN, LAXMI NAGAR, VILLAGE KHUREJI, KHAS, ILLAQA SHAHDARA, NEW DELHI-110092. THE SAID PORTION IS BIUNDED AS UNDER:

EAST : GALI WEST : PROPERTY OF OTHERS

NORTH : PROPERTY OF OTHERS SOUTH : PROPERTY OF OTHERS

Sd/-

Authorized officer

Assets Care & Reconstruction Enterprise Ltd.

(180-TRUST)

For any grievance you may contact Mr. Mohd Shariq Malik, Grievance Redressal Officer, Phone No. 011-66115609, Email: complaint@acreindia.in. The detailed policy on Grievance Redressal Mechanism within the organisation can be accessed at <https://www.acreindia.in/compliance>.

POSSESSION NOTICE

(for immovable property)

Whereas,

The undersigned being the Authorized Officer of **SAMMAAN CAPITAL LIMITED (CIN:L65922DL2005PLC136029)** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated **07.07.2026** calling upon the Borrower(s) **SACHIN KUMAR C/o. PRINCE INDUSTRIES and SONI SACHIN ALIAS SONI DAGAR** to repay the amount mentioned in the Notice being **Rs. 21,27,368.27 (Rupees Twenty One Lakhs Twenty Seven Thousand Three Hundred Sixty Eight and Paise Twenty Seven)** against Loan Account No. **HHLHDW00335778** as on **07.07.2026** and interest thereon within 60 days from the date of receipt of the said Notice.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **Symbolic Possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **29.09.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **SAMMAAN CAPITAL LIMITED** (formerly known as **INDIABULLS HOUSING FINANCE LIMITED**) for an amount of **Rs. 21,27,368.27 (Rupees Twenty One Lakhs Twenty Seven Thousand Three Hundred Sixty Eight and Paise Twenty Seven)** as on **07.07.2026** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL, OF THE PLOT NO. 10, ADMEASURING 725 SQ.FT. I.E. 67.37 SQ. MTR., (PLOT MEASURING IN EAST 25 FT., IN WEST 25 FT., NORTH 29 FT., SOUTH 29 FT., (25FT. X 29 FT.), LAND BEARING KHASRA No. 1359, SITUATED AT VILLAGE SALEMPUR MEHDOOD- II, PARGANA ROORKEE, OM VIHAR SIDCUL, BY PASS ROAD, HARIDWAR- 249403, UTTARKHAND AND BOUNDED AS UNDER:

EAST : PLOT NO. 23 WEST : 20 FT. WIDE ROAD

NORTH : PLOT NO. 11 SOUTH : 20 FT. WIDE ROAD

Date : 29.09.2026 Authorised Officer

Place : HARIDWAR SAMMAAN CAPITAL LIMITED

(FORMERLY KNOWN AS INDIABULLS HOUSING FINANCE LIMITED)

Form No.-1

DEBTS RECOVERY TRIBUNAL, LUCKNOW.

(Area of Jurisdiction part of Uttar Pradesh)

600/1, LUCKNOW UNIVERSITY ROAD

NEAR HANUMAN SETU, Mandir LUCKNOW,

D.R.C. NO. 511/2023/Lko.

(Notice under Rule 2 of the second schedule to the Income Tax Act, 1961 read with Section 29 of the Recovery of Debts Due to Bank and Financial Institutions Act, 1993)

Bank Of Baroda Vs M/s Chand Handloom and another To,

1. M/s. Chand Handloom Dari Nirmata, through its proprietor Sri Chand Mohammad, S/o Mr. Deen Mohammad, H.No.- 81, Daula Rajpura, District Gautam Budh Nagar.

2. Mr. Chand Mohammad, S/o Mr. Deen Mohammad, R/o H.No. 81, Daula Rajpura, District Gautam Budh Nagar.

3. Mrs. Reshma, W/o Mr. Chand Mohammad, R/o H.No. 81, Daula Rajpura, District Gautam Budh Nagar.

4. Mr. Sharif, S/o Sri Abdul Hamid, H.No. 81, Daula Rajpura, District Gautam Budh Nagar.

-----DEFENDANTS

1- Whereas a recovery certificate passed in O A No. 1646 of 2018 dated 21/11/2022 has been issued by the Debts Recovery Tribunal, Lucknow for recovery of a sum of Rs.41,02,135 /- along with Interest @10% per annum with monthly rest from the date of filing the application till full realization along with cost, Jointly and Severally.

2- You are hereby directed to pay the sum within 15 days of the receipt of this notice, failing which the recovery shall be made in accordance with the Recovery of Debts Due to Banks and Financial Institution Act, 1993.

3- You are hereby ordered to declare on affidavit the particulars of assets on or before 18/02/2027

4. You are hereby ordered to appear before the undersign on 18/02/2027 at 10.30 A.M.

COST

Amount of Application Fees-Rs. 44,005/-

Legal Expenses

Miscellaneous Expenses

Given under my hand and seal at Lucknow on this 29th Day of September 2026.

Recovery Officer-1
D.R.T. Lucknow

PUBLIC NOTICE

This Notice is hereby given to general public that my client Mrs. Uzma s/o Mohd. Abid, who claimed to be owner and in possession of the Portion of First Floor, without roof rights (said floor) part of property bearing M.P. No. 163, area measuring 28.26 sq. mtrs., situated at Katra Gokul Shah, Bazar Malia Mahal, Jama Masjid, Delhi, was the owner by virtue Sale Deed dated 16.03.2020, having Doc. No. 2287, who has approached AU Bank Finance Ltd., for financial assistance and therefore the property shall be mortgaged with the said Bank. I here by giving \ this public notice that before Sale Deed dated 10.02.2014, all the document are lost/mismissing somewhere, if any person found the document of the said property, so please hand over the document to AU Bank Finance Ltd., at Uttam Nagar Branch, also any person use the document for other purpose or misuse the said document, the same shall be treated as null and void, and the concerned person shall be liable for legal action, as our client proceed the loan against the said property and subsequent creation of Mortgage in respect thereof. For Juris NextGen Law Offices E-56, LGF, Greater Kailash Enclave Part-I New Delhi-110048

POSSESSION NOTICE

(For immovable property)

Whereas,

The undersigned being the Authorized Officer of **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD. (CIN:U65993DL2002PLC115769)** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notices dated **02.12.2025** calling upon the Borrower(s) **ISRAR AHMED ALIAS ISRAR AHMED KHAN, RAZIA BEGUM ALIAS RAJIA and FARID AHMED (GUARANTOR)** to repay the amount mentioned in the Notice Rs. **18,23,463.96 (Rupees Eighteen Lakhs Twenty Three Thousand Four Hundred Sixty Three and Paise Ninety Six Only)** against Loan Account No. **HHLRHD00272756** as on **02.12.2025** within 60 days from the date of receipt of the said notice.

Further the **Assets Care & Reconstruction Enterprise Ltd. (“ACRE”)** acting in its capacity as trustee of **ACRE 102 TRUST** has assigned all its rights, title and interest of the above loan account in favor of **Assets Care & Reconstruction Enterprise Ltd. (“ACRE”)** acting in its capacity as trustee of **ACRE 180 TRUST** by way of an Assignment Agreement dated **23.06.2025**.

The Borrower(s) having failed to repay the amount, Notice is hereby given to the Borrower(s) and the public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002 on **26.09.2026**.

The Borrower(s) in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of **ASSETS CARE & RECONSTRUCTION ENTERPRISE LTD.** for an amount of being **Rs. 18,23,463.96 (Rupees Eighteen Lakhs Twenty Three Thousand Four Hundred Sixty Three and Paise Ninety Six Only)** as on **02.12.2025** and interest thereon.

The Borrowers' attention is invited to provisions of Sub-Section (8) of Section 13 of the Act in respect of time available, to redeem the Secured Assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

ALL THAT PIECE AND PARCEL OF BUILT-UP PORTION ON FIRST FLOOR, ADMEASURING AREA 50 SQ. YARDS. I.E. PLINTH OR COVERED AREA MEASURING 41.805 SQ. MTRS. WITHOUT ROOF RIGHTS, PART OF PROPERTY BEARING NO. PLOT NO. J-3/ 52, OUT OF RECT NO. 13, KILLA NO. 55, AT J-EXTN, LAXMI NAGAR, VILLAGE KHUREJI, KHAS, ILLAQA SHAHDARA, NEW DELHI-110092. THE SAID PORTION IS BIUNDED AS UNDER:

EAST : GALI WEST : PROPERTY OF OTHERS

NORTH : PROPERTY OF OTHERS SOUTH : PROPERTY OF OTHERS

Sd/-

Authorized officer

Assets Care & Reconstruction Enterprise Ltd.

(180-TRUST)

For any grievance you may contact Mr. Mohd Shariq Malik, Grievance Redressal Officer, Phone No. 011-66115609, Email: complaint@acreindia.in. The detailed policy on Grievance Redressal Mechanism within the organisation can be accessed at <https://www.acreindia.in/compliance>.

DMI HOUSING FINANCE PRIVATE LIMITED

Regd. Off.: MBD House, Gulab Bhawan, 2nd Floor, 6, Bahadur Shah Zafar Marg, New Delhi-110002 Tel.: +91-011-66107107, 011-69223700, www.dmihousingfinance.in, U65923DL2011PTC216373

[See Rule-8(1)] POSSESSION NOTICE (For Immoveable Property)

Whereas, The undersigned being the authorized officer of the DMI Housing Finance Private Limited under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest [Act], 2002 (54 of 2002) and in exercise of powers conferred under Section 13 (12) read with [rule 3] of the Security Interest (Enforcement) Rules, 2002 issued a demand notice under mentioned dated calling upon the below borrowers/ Co-Borrowers to repay the amount mentioned in the notice, within 60 days from the date of receipt of the said notice. The Borrower(s) /Co-Borrower(s)/ Mortgageor(s)/Guarantor(s) having failed to repay the amount, notice is hereby given to the Borrower(s)/ Co-Borrower (s)/ Mortgageor(s)/ Guarantor (s) and the public in general that the undersigned has taken the Possession of the Property described herein below in exercise of powers conferred on him/her under Sub Section (4) of Section 13 of the Act read with rule 8 of the Security Interest (Enforcement) Rules, 2002 on this below mentioned date. The borrower in particular and the public in general is hereby cautioned not to deal with the properties and any dealings with the properties will be subject to the charge of the DMI Housing Finance Private Limited for an amount under mention rupees together with further interest thereon at the contractual rate of interest till the date of payment & expenses thereon.

Sl. No.	Name of the Borrower/ Co-Borrower	Demand Notice Date	Outstanding Amount (Rs.)
1.	Rohit Vijay Singh (Borrower), Rani Vijay Singh, Harsh Vijay Singh (Co-borrowers) And Deepak Kumar (Guarantor) LOS2025090003047	08-July-2026 Possession Date 29-Sep-2026 Symbolic Possession	Rs. 2732247/- (Rupees Twenty Seven Lakh Thirty Two Thousand Two Hundred And Forty Seven Only)
Description of Immoveable Property : “Legal Address : Plot No C-208 Part Of Khasra No 4331/3/4 Colony Known As Laxmi Vihar Gali No 9 Block C Near Chaitanya Public School Village Burari Police Station Burari Delhi North Delhi 110084 India (area 85 Sq.yds.) Bounded as follows:- On the North by : Others Property, On the South by : Others Property, On the East by : Others Property, On the West by : Road 15 feet			
2.	Dheeraj Joshi (Borrower), Devki Joshi (Co-borrower) And Chandra Joshi (Guarantor) GG1196589	08-July-2026 Possession Date 29-09-2026 Symbolic Possession	Rs. 896588/- (Rupees Eight Lakh Ninety Six Thousand Five Hundred And Eighty Eight Only) as on 08-July-2026
Description of Immoveable Property : “Legal Address : Flat No. GF-02 Still/ground Floor (Rear RHS/Southern Side) Plot No. B-19 Khasra No. 236 Block B Colony Rail Vihar Village Sadullabad Loni Ghaziabad Uttar Pradesh 201102 India (Area 350 Sq.ft.) Bounded as follows: On the North by : Property/ Plot No. B-20, On the South by : Stair, Flat No. GF-3/Vacant Plot No. B-18, On the East by : Flat No. GF1/40 Feet Road, On the West by : Vacant Plot.			
3.	Kishan Kumar (Borrower) And Vavita Vavita (Co-Borrower) LOS2024110002476	13-July-2026 Possession Date 26-09-2026 Symbolic Possession	Rs. 653666/- (Rupees Six Lakh Fifty Three Thousand Six Hundred And Sixty Six Only) as on 13-July-2026
Description of Immoveable Property : “Legal Address : Gata No 60/1 Tehsil Khair Majra Marogari Tappal Aligarh Uttar Pradesh 202165 India (Area 60.20 Sq. Mtr) Bounded as follows:- On the North by : Measuring 36 ft. after Property of Samay Veer, On the South by : Measuring 36 ft. after Property of Pandey, On the East by : Measuring 18 ft. after Property of Vikram On the West by : Measuring 18 ft. after Road 8 ft. wide			
Date: 02.10.2026 Place: Delhi/NCR			Sd/- Authorised Officer DMI Housing Finance Pvt. Ltd.

POONAWALLA FINCORP

Corporate Office : Unit No. 2401, 24th Floor, Altimus, Dr. G.M Bhosale Marg, Worli, Mumbai – 400 018, Maharashtra
Registered Office:- 201 and 202, 2nd Floor, APB1, Konegagan Park Annex, Munnchwa, Pune – 411 036, Maharashtra

APPENDIX IV [SEE RULE 8(1)]

POSSESSION NOTICE

(FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorized Officer of Poonawalla Fincorp Limited (Formerly known as Magma Fincorp Limited) of the above Corporate/Registered office under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as the “said Act”) and in exercise of the powers conferred under Section 13 (2) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/her under Section 13 (4) of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 on this **26th September** of the year **2026**.

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Fincorp Limited (Formerly known as Magma Fincorp Limited) the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below:

Name of

सार्वजनिक सूचना
सर्वसाधारण को सूचित किया जाता है कि श्रीमती मगन देवे पत्नी श्री चरण सिंह द्वारा श्री उपलब्ध पुत्र श्री नीरज के पक्ष में मूल जीपीए और दस्तावेज दिनांक 08.02.2001 को निष्पादित किया था और श्री वेद प्रकाश गीतन ने श्रीमती मगनम देवे पत्नी श्री चरण सिंह के पक्ष में मूल दस्तावेज दिनांक 17.08.1999 को निष्पादित किया था जो खसरा संख्या – 240/१8 का रजस्त्र पॉट नंबर–111–८, क्षेत्रफल 69 वर्ग गज के लिए है। जो पश्चिम गार्डन गाँव–गरीबी खुद तहसील खोनी, जिला–नामिकाबाद, उत्तर प्रदेश में स्थित है, खो गया है और उपलब्ध नहीं है। और इसके लिए एफ्काईआर दर्ज की गई है। अब, श्री विकास पुत्र श्री जयकाश चक्रा संघर्ष पर मौखिक अफेसमाल होन फाइनल लिमिटेड के ऋण ले रहे हैं। यदि किसी व्यक्ति का उक्त संघर्ष में कोई प्रभार/हित/स्वाभिल है या किसी भी प्रकार का विवाद है, तो कृपया अयोहस्ताक्षरी को नीचे दिए गए पते पर लिखित रूप में वर्तमान से 07 दिनों के भीतर सूचित करें।
सहायक सेव, अखिलका
सीएच विधि प्रकंठ, नॉर्थ आई एफब्लूएस
बी–220, द्वितीय तल, नोएडा बन् टावर-बी, सेक्टर-42, नोएडा, उत्तर प्रदेश-201309 ईमेल आईडी:- ncr@northeys.co.in
संपर्क संख्या- 7284177927

सार्वजनिक सूचना
सर्वसाधारण को सूचित किया जाता है कि श्री मुलगाही जाल चौधका द्वारा श्री साहित चौधका पुत्र श्री अशोक चौधका के पक्ष में उनके पिता श्री अशोक चौधका, जो प्राकृतिक कानूनी अभियांकक के माध्यम से निष्पादित किमी विलेज दिनांक 02.08.1999 का अंतिम पुष्ट (पंजीकरण विवरण युक्त) था और श्री पीयूष चौधका पुत्र श्री जयल चौधका अपने पिता श्री जयल चौधका के माध्यम से दस्तावेज निधि के अधिपत्य के संघर्ष में जिसमें एक कनरा निर्मित है, संघर्ष के अतिरिक्त अधिकारों के साथ संख्या सी–46, ग्रेटर कैलाश–1, नई दिल्ली जिसका (पंजीकरण संख्या –1377, पुस्तक संख्या–1, खंड संख्या –1584 और पेज नंबर–165–167 है, खो गया है और उपलब्ध नहीं है। और इसके लिए एफ्काईआर दर्ज की गई है। अब, श्री साहित चौधका पुत्र श्री अशोक चौधका और श्री पीयूष चौधका पुत्र श्री पवन चौधका, आनंद वाली लोबल लिमिटेड से ऋण ले रहे हैं। यदि किसी व्यक्ति का उक्त संघर्ष में कोई प्रभार/हित/स्वाभिल है या किसी भी प्रकार का विवाद है, तो कृपया अयोहस्ताक्षरी को नीचे दिए गए पते पर लिखित रूप में वर्तमान से 07 दिनों के भीतर सूचित करें।
सहायक सेव, अखिलका
सीएच विधि प्रकंठ, नॉर्थ आई एफब्लूएस
बी–220, द्वितीय तल, नोएडा बन् टावर-बी, सेक्टर-42, नोएडा, उत्तर प्रदेश-201309 ईमेल आईडी:- ncr@northeys.co.in
संपर्क संख्या- 7284177927

सार्वजनिक सूचना
सर्वसाधारण को सूचित किया जाता है कि श्रीमती रश्मा पत्नी श्री नरेण, जन्म जेवर बंगरा (खतर नगर पंचायत), परगना और तहसील जेवर, जिला गीतम बुद्ध नगर में स्थित नरगन अभियांकक के माध्यम से निष्पादित किमी विलेज दिनांक 724 के किमी विलेज दिनांक 12.04.2024, पंजीकरण संख्या के आधार पर मालिक है। यह कि, ललित कुमार द्वारा श्री रश्मा पुत्र श्री ग्याली के पक्ष में मूल किमी विलेज दिनांक 21.11.2022, दस्तावेज संख्या 12568, पुस्तक संख्या 4, खंड संख्या 6146, पेज नंबर 33 से 46 दिनांक 21.11.2022 को निष्पादित किया था, जिसमें पिछले सीकंक भूखला दस्तावेज का कुछ हिस्सा खो गया था और उपलब्ध नहीं है और इसके लिए एफ्काईआर दर्ज कर दी गई है। अब, श्रीमती रश्मा पत्नी श्री नरेण, सीला मंडलन इन्फेस्टेन्ट एंड फाइनेंस कंपनी लिमिटेड से ऋण ले रहे हैं। यदि किसी व्यक्ति का उक्ता संघर्ष में कोई प्रभार/हित/स्वाभिल है या किसी भी प्रकार का विवाद है, तो कृपया अयोहस्ताक्षरी को नीचे दिए गए पते पर लिखित रूप में वर्तमान से 07 दिनों के भीतर सूचित करें।
सहायक सेव, अखिलका
सीएच विधि प्रकंठ, नॉर्थ आई एफब्लूएस
बी–220, द्वितीय तल, नोएडा बन् टावर-बी, सेक्टर-42, नोएडा, उत्तर प्रदेश-201309 ईमेल आईडी:- ncr@northeys.co.in
संपर्क संख्या- 7284177927

सार्वजनिक सूचना
आम जनता को सूचित किया जाता है कि मेरे मुक्तिवर्ध श्रीमती उषागु पुत्र मोहम्मद आदित, जिसने कटप मोकुल शाह, बाजार मटिया महर, जाम मरिचद, दिल्ली में स्थित पहली मॉडेल का हिस्सा, बिना छत के अधिकार के (सहा मॉडेल) एम्पीएल नंबर 183 वाली संघर्ष का हिस्सा, क्षेत्रफल 25.26 वर्ग मीटर के आधार पर मालिक होने और उस घर पर कानून होने का दावा किया है। जो किमी विलेज दिनांक 16.02.2020, दस्तावेज संख्या 2287 के अनुसार मालिक थी। जिसने विलीय सहायता के लिए एगू बैक फाइनंस लिमिटेड से संर्पंक किया है और इसलिए उन्हें उक्ता बैक के पास गिरफ्त रखा जाएगा। मैं यह सर्वजनिक सूचना दे रहा है कि दिनांक 10.02.2014 की किमी विलेज से पहले के सभी दस्तावेज नहीं को गए हैं। गुप्त हो गया है। यदि किसी व्यक्ति को उक्त संघर्ष के दस्तावेज मिले तो एगू बैक फाइनंस लिमिटेड उसम नगर शाखा को दस्तावेज सौंप दें। साथ ही अगर कोई भी व्यक्ति दस्तावेज का इस्तेमाल किसी और काम के लिए करता है या उस दस्तावेज का नुस्त इस्तेमाल करता है, तो उसे अग्रगण्य माना जाएगा, और उस व्यक्ति पर कानूनी कार्रवाई की जाएगी, क्योंकि द्वारा सुप्रीमकोर्ट ने उक्त संघर्ष पर ऋण लिया है और उसके बॉद उस पर बंधक बनाया है।
For Juris NextGen Law Offices
E-56, LGF, Greater Kallash Enclave Part-1,
New Delhi-110048

सार्वजनिक सूचना
सर्वसाधारण को सूचित किया जाता है कि ग्रेटर नोएडा इन्फेस्ट्रल डेवलपमेंट अथॉरिटी द्वारा श्री आर. सी. दास पुत्र स्वर्गीय श्री रमेश चंद दास के पक्ष में प्लॉट नंबर 43, क्षेत्रफल 80 वर्ग मीटर के लिए निष्पादित मूल आर्देन सूचना पत्र दिनांक 06.10.1998, आर्देन पत्र दिनांक 27.08.1999, कच्चा प्रमाणन दिनांक 16.12.1997 और संश्लिष्ट पत्र दिनांक 24.11.1997 है, जो ब्लॉक-बी, सेक्टर नाम, ग्रेटर नोएडा इन्फेस्ट्रल डेवलपमेंट अथॉरिटी, जिला गीतम बुद्ध नगर, उत्तर प्रदेश में स्थित है। दस्तावेज संख्या 28 के तहत डुक संख्या 01, खंड संख्या 4 के पेज नंबर 381 से 420, दिनांक 24.11.1997 को पंजीकृत है जो खो गया था और उपलब्ध नहीं है और इसके लिए एफ्काईआर दर्ज की गई है। अब, श्री आर. सी. दास पुत्र स्वर्गीय श्री रमेश चंद दास उक्ता संघर्ष को श्री मनीष सिंह और श्री जयदेव सिंह को बेच रहे हैं और श्री मनीष सिंह और श्री जयदेव सिंह, जीआईसी हाउसिंग फाइनंस लिमिटेड से ऋण खरीद को फाइनल कर रहे हैं। यदि किसी व्यक्ति का उक्त संघर्ष में कोई काम के लिए करता है या उस दस्तावेज का नुस्त इस्तेमाल करता है, तो उसे अग्रगण्य माना जाएगा, और उस व्यक्ति पर कानूनी कार्रवाई की जाएगी, क्योंकि द्वारा सुप्रीमकोर्ट ने उक्त संघर्ष पर ऋण लिया है और उसके बॉद उस पर बंधक बनाया है।
सहायक सेव, अखिलका
सीएच विधि प्रकंठ, नॉर्थ आई एफब्लूएस
बी–220, द्वितीय तल, नोएडा बन् टावर-बी, सेक्टर-42, नोएडा, उत्तर प्रदेश-201309 ईमेल आईडी:- ncr@northeys.co.in
संपर्क संख्या- 7284177927

कैपिटल स्मॉल फाइनंस बैंक लिमिटेड
प्रधान कार्यालय : मिडास कॉर्पोरेट पार्क, तीसरी मंजिल, 37 जी.टी. रोड, जालंधार सिटी
कच्चा सूचना (अचल संपत्ति के लिए)
जबकि अधोहस्ताक्षरी ने वित्तीय आंशियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के अंतर्गत कैपिटल स्मॉल फाइनेंस बैंक लिमिटेड के प्राधिकृत अधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 के नियम 9 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए, तथि 10-12-2025 को एक मांग सूचना जारी की थी, जिसमें ऋणधारकों : 1. श्री नीरज रतेजा पुत्र श्री गोविंद रहेजा, निवासी- मकान संख्या 1403, सनातन धार्म मंदिर वाली गली के पास, जवाहर कॉलोनी, फरीदाबाद, हरियाणा - 121001, 2. श्रीमती कांता रहेजा पत्नी श्री गोविंद रहेजा उपनाम गोविंद शरण, निवासी- मकान संख्या 1403, सनातन धार्म मंदिर वाली गली के पास, जवाहर कॉलोनी, फरीदाबाद, हरियाणा - 121001 (जिन्हें इसके पश्चात “ऋणधारक” कहा गया है) से मांग सूचना की तिथि के अनुसार खाता संख्या LAP/013602004488 के अंतर्गत बकाया रु. 13,73,411/- की राशि का उक्त सूचना की तिथि से 60 दिनों के भीतर चुकता करने का आह्वान किया गया था।
ऋणधारकों द्वारा संपूर्ण बकाया राशि का भुगतान करने में विफल रहने पर, एतद्वारा ऋणधारकों, गारंटर्स तथा आम जनता को सूचना दी जाती है कि अधोहस्ताक्षरी ने नियम 9 के साथ पठित उक्त अधिनियम की धारा 13(4) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए नीचे वर्णित संपत्ति का सांकेतिक कच्चा ले लिया है।
ऋणधारकों का ध्यान, प्रतिभूत परिसंपत्ति को मोचित कराने के लिए उपलब्ध समय के संबंध में अधिनियम की धारा 13 की उप-धारा (8) के प्रावधानों की और आकृष्ट किया जाता है। विशेष रूप से ऋणधारकों एवं गारंटर्स तथा आम जनता को एतद्वारा सावधान किया जाता है कि वे इस संपत्ति का कोई लेन-देन न करें और संपत्ति के साथ किया गया कोई भी लेन-देन कैपिटल स्मॉल फाइनेंस बैंक लिमिटेड के खाता संख्या LAP/013602004488 की बकाया राशि रु. 13,73,411/- तथा दिनांक 10-12-2025 से भावी ब्याज के प्रभार के अधीन होगा।
अचल संपत्ति का विवरण
प्राथमिक प्रतिभूति : अचल संपत्ति का समग्रगी बंधक : संपत्ति का संपूर्ण भाग तथा भूखंड (प्लॉट नं. 1403), जिसका क्षेत्रफल 71 वर्ग गज है, जो वाका मौजा शरण (जवाहर कॉलोनी), एन.आई.टी. तहसील एवं जिला फरीदाबाद, हरियाणा में स्थित है। यह संपत्ति श्रीमती कांता रहेजा पत्नी श्री गोविंद शरण के स्वाभिल में है, जिसका पंजीकरण अंतरण विलेख (ट्रांसफर डीड) खसरा संख्या 55/11, दस्तावेज संख्या 18934, बही संख्या 1, तिथि 22-02-2012 के माध्यम से उप-पंजीयक फरीदाबाद के कार्यालय में हुआ है। बिकी विलेख (सेल डीड) के अनुसार सीमाएं :- पूर्व : केवल किशोर का प्लॉट, पश्चिम : 15 फीट रास्ता, उत्तर : प्लॉट नं. 1404, दक्षिण : प्लॉट का शेष भाग।
स्थान : फरीदाबाद तिथि : 30-09-2026
हस्ता./प्राधिकृत अधिकारी

कच्चा सूचना
(अचल संपत्ति हेतु)

जब कि,

सम्मान कैपिटल लिमिटेड (CIN:L65922DL2005PLC136029) (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) प्राधिकृत अधिकारी होने के नाते अधोहस्ताक्षरी ने सिस्कोरिटाइजेसन ऑफ रिस्कन्ड्रेशन ऑफ फायनान्शियल असेट्स एंड एफोसमेंट ऑफ सिस्कोरिटी इंस्टेंस्ट ऐक्ट, 2002 के अंतर्गत और नियम 3 के साथ धारा 13(12) के साथ सिस्कोरिटी इंस्टेंस्ट (एफोसमेंट) रूल्स, 2002 के साथ पढ़ते हुए प्राप्त अधिकारों का उपयोग करके कर्जदार **सचिन कुमार C/o. प्रिंस इंडस्ट्रीज़ और सोनी सचिन उर्फ सोनी डायर को 07.07.2026** की सूचना में वर्णन के अनुसार कर्ज **खाता नं. MHHLHDW00335778** की राशि **रु. 21,27,368.27 (रुपये इक्कीस लाख सत्ताइस हजार तीन सौ अड़सठ और सत्ताइस पैसे मात्र)** और **07.07.2026** के अनुसार उस पर ब्याज उक्त सूचना की प्राप्ती की तारीख से सप्पट 60 दिनों के भीतर चुकता करने का आवाहन करते हुए अभियाचना सूचना जारी की थी।

धनराशि चुकता करने में कर्जदारों के असफल रहने पर एतद्वारा कर्जदार और सर्व सामान्य जनता को सूचना दी जाती है कि, अधोहस्ताक्षरी ने उक्त कानून की धारा 13 की उप-धारा 4 के साथ उक्त कानून के नियम 8 के तहत सिस्कोरिटी इंस्टेंस्ट (एफोसमेंट) रूल्स, **2002** के तहत प्राप्त अधिकारों का कार्यान्वयन करके **29.09.2026** को संपत्ति पर **सांकेतिक अधिपत्य** कर लिया है।

विशेषतः कर्जदारों और सामान्यतः जनता को एतद्वारा संपत्ति के साथ सौदा नहीं करने के लिए सावधान किया जाता है और संपत्ति के साथ कोई भी सौदा राशि **रु. 21,27,368.27 (रुपये इक्कीस लाख सत्ताइस हजार तीन सौ अड़सठ और सत्ताइस पैसे मात्र) 07.07.2026** के अनुसार और उस पर ब्याज के साथ सामान्य **कैपिटल लिमिटेड** (पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था) के अधीन होगा।

उधारकर्ताओं का ध्यान अधिनियम की धारा 13 की उप-धारा (8) के अन्तर्गत संपत्ति / संपत्तियों को मुक्त कराने के लिए उपलब्ध समय की और आमंत्रित किया जाता है।

अचल संपत्ति का विवरण

प्लॉट नं.10 के सभी भाग और खंड, जिसका माप 725 स्क्वे. फीट. यानी 67.37 स्क्वे. मीटरस, (प्लॉट का माप पूर्व में 25 फीट, पश्चिम में 25 फीट, उत्तर में 29 फीट, दक्षिण में 29 फीट, (25 फीट X 29 फीट) में, ज़मीन बेअरींग खसरा नं. 1359, गॉव सलेमपुर मेहदू-II पर स्थित, परगना रुड़की, ओम बिहार सिडकुल, बाई-पास रोड, हरिद्वार-249403, उत्तराखंड और जिसकी सीमाएँ निम्ननुसार परिबद्ध हैं:

पूर्व : प्लॉट नं. 23	पश्चिम : 20 फीट चौड़ी सड़क
उत्तर : प्लॉट नं. 11	दक्षिण : 20 फीट चौड़ी सड़क

सही/-
प्राधिकृत अधिकारी
सम्मान कैपिटल लिमिटेड
(पहले इंडियाबुल्स हाउसिंग फाइनेंस लिमिटेड के रूप में जाना जाता था)

फॉर्म-ए सार्वजनिक घोषणा (भारतीय दिवाला एंड सोलन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों हेतु दिवाला समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन) एग्मो डेवलपर्स प्राइवेट लिमिटेड के लेनदार के ध्यानार्थ हेतु	
प्रारंभिक विवरण	
1. कॉर्पोरेट देनदार का नाम	एग्मो डेवलपर्स प्राइवेट लिमिटेड
2. कॉर्पोरेट देनदार के गठन की तिथि	10-03-2008
3. प्राधिकरण जिसके अधीन कॉर्पोरेट देनदार गठित/ पंजीकृत है	कंपनी रजिस्ट्रार नई दिल्ली
4. कॉर्पोरेट पहचान संख्या / कॉर्पोरेट देनदार की सीमित देयता पहचान सं.	U45400DL2008PTC175044
5. कॉर्पोरेट देनदार के पंजीकरण कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	रजिस्टर्ड पता: प्लॉट नंबर 224ए, दूसरी मंजिल, देविका टावर, 6, गेहक प्लेस, नई दिल्ली – 110019
6. कॉर्पोरेट देनदार के सम्बन्ध में दिवाला आरम्भ तिथि	29.09.2026 (आदेश 30.09.2026 को आईआरपी को प्राप्त हुआ)
7. दिवाला समाधान प्रक्रिया सम्पन्न होने की अनुमानित तारीख	28.03.2027
8. अंतरिम रिजल्यूशन प्रोफेशनल के रूप में कार्य करने वाले दिवालियापन फैसलर का नाम और पंजीकरण संख्या	नाम: अशोक मित्तल पंजीकरण संख्या: IBB/PA-001/IP-P-02549/2021-2022/13889
9. अंतरिम रिजल्यूशन प्रोफेशनल का पता और ईमेल पता जो बोर्ड के पास पंजीकृत हो	रजिस्टर्ड पता: एस-138, बी विंग, एक्सप्रेस जॉन मॉल, वेस्टर्न एक्सप्रेस हाईवे, गोरगांव ईस्ट, मुंबई 400063, महाराष्ट्र, 400063 ईमेल आईडी: ashokmittal2020@gmail.com
10. अंतरिम रिजल्यूशन प्रोफेशनल के साथ पत्राचार के लिए उपयोग किया जाने वाला पता और ई-मेल	प्रक्रिया विशिष्ट पता: एस-138, बी विंग, एक्सप्रेस जॉन मॉल, वेस्टर्न एक्सप्रेस हाईवे, गोरगांव ईस्ट, मुंबई 400063, महाराष्ट्र, 400063 ईमेल आईडी: cirp.espo@gmail.com
11. दावा प्रस्तुत करने की अंतिम तिथि	13.10.2026
12. धारा 21 के उपधारा (8ए) के खंड (बी) के तहत अंतरिम रिजल्यूशन प्रोफेशनल द्वारा लेनदारी की श्रेणियां, यदि कोई, सुनिश्चित की गई हो	एगए
13. किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए इस्तेमाली प्रोफेशनल के नाम (अनेक श्रेणी के लिए तीन नाम)	एगए
14. (क) प्राथमिक फॉर्म और (ख) अधिकृत प्रतिनिधियों का विवरण यहां उपलब्ध है	वेब लिंक: https://ibbi.gov.in/home/downloads पता: एस-138, बी विंग, एक्सप्रेस जॉन मॉल, वेस्टर्न एक्सप्रेस हाईवे, गोरगांव ईस्ट, मुंबई 400063, महाराष्ट्र, 400063

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी त्तु दिव्युल्य नई दिल्ली वेब नं 29.09.2026 को एग्मो डेवलपर्स प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है । (अंतरिम रिजल्यूशन प्रोफेशनल को आदेश प्राप्त की तिथि 30.09.2026, 2026)।

एग्मो डेवलपर्स प्राइवेट लिमिटेड के लेनदारों को इसका आवाज किया जाता है कि प्रविष्टि नं. 10 के सामने उपलब्धित वगैर वगैर अंतरिम रिजल्यूशन प्रोफेशनल को 13.10.2026 तक न उससे पहले सतुत के साथ अपने दावे प्रस्तुत करें । विनियम लेनदार अपने दावे प्रामाण के साथ केवल इस्तेमाली माध्यम से प्रस्तुत करेंगे । अन्य मामी लेनदार व्यक्तित्व रूप से, डाक द्वारा वा ईलेक्ट्रॉनिक माध्यमों में सतुत के साथ दावे प्रस्तुत कर सकते हैं ।

दावे के बूट्टे वा ब्राह्मक सतुत के साथ करने से दुर्गुमा लागूया जाणुगए ।

अंतिमक निस्तल
अंतरिम रिजल्यूशन प्रोफेशनल
एग्मो डेवलपर्स प्राइवेट लिमिटेड के मागने में
IBBI/PA-001/IP-P-02549/2021-2022/13889

दिनांक: 02/10/2026
स्थान: नई दिल्ली
एकपत्र प्रसारित: 31.12.2026 तक

इसके द्वारा सूचित किया जाता है कि राष्ट्रीय कंपनी लां ट्रिब्यूनल, नई दिल्ली बीच ने 29.09.2026 को एग्मो डेवलपर्स प्राइवेट लिमिटेड की कॉर्पोरेट दिवाला समाधान प्रक्रिया प्रारंभ करने का आदेश दिया है। (अंतरिम रिजल्यूशन प्रोफेशनल को आदेश प्राप्त की तारीख 30 सितंबर, 2026 है)।

एग्मो डेवलपर्स प्राइवेट लिमिटेड के लेनदारों को इसके द्वारा आवाह किया जाता है कि प्रविष्टि नं. 10 के सामने उल्लिखित पते पर अंतरिम रिजल्यूशन प्रोफेशनल को **13.10.2026** तक या उससे पहले ससूत के साथ अपने दावे प्रस्तुत करें।

यदि कोई लेनदार अपने दावे प्रमाण के साथ केवल इलेक्ट्रॉनिक माध्यम से प्रस्तुत करेंगे। अन्य सभी लेनदार व्यक्तिगत रूप से, डाक द्वारा या इलेक्ट्रॉनिक माध्यमों से ससूत के साथ दावे प्रस्तुत कर सकते हैं।

दावे के दुरु या भ्रामक ससूत जवाब करने से जुर्माना लगाया जाएगा।

अशोक मित्तल

अंतरिम रिजल्यूशन प्रोफेशनल

एग्मो डेवलपर्स प्राइवेट लिमिटेड के मामले में

दिनांक: 02/10/2026 **IBBI रजिस्ट्रेशन नंबर IBB/PA-001/IP-P-02549/2021-2022/13889**
स्थान: **नई दिल्ली** **एगएर वैलाता: 31.12.2026 तक**

CEN

<

Chart the path forward with influential market voices Decode markets with candid conversations and insightful Q&As featuring voices shaping business, markets, and economy. Every Monday in Business Standard.	Business Standard Insight Out To book your copy, SMS reachbs to 57575 or email order@bsmail.in
businessstandard bsindia	business-standard.com